

published in Tripura Gazette dated the 16th April, 1960 making certain amendments to the Tripura Motor Vehicles Rules 1954. [Placed in Library. See No. LT-2194/60].

12.05 hrs.

**CORRECTION OF ANSWER TO
STARRED QUESTIONS NOS. 1308
AND 1815**

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, in reply to a supplementary question asked by Shri P. C. Borooah on the 6th April, 1960, in connection with Starred Question No. 1308 regarding construction of Sailing Vessels I had stated that the rate of interest to be charged on the loans would be "the usual interest which is charged by Government, one percent over what we borrow". The correct position in this regard is that the Government have been charging concessional rates of interest on loans given for acquisition of ships. Previously, they were charging 2½ per cent, for loans for overseas ships and 4 to 4½ per cent for loans on coastal ships but now the effective rate of interest for loans both for overseas and coastal vessels, is 3 per cent and for loans for mechanisation of sailing vessels, it has been agreed as a special case, to charge interest at the effective rate of 2½ per cent. The effective rate of interest on loans to be given for construction of sailing vessels of modern designs has not yet been finally decided but having regard to the rates of interest charged for shipping loans as stated above, it is not likely to be higher than 2½ per cent to 3 per cent.

The Deputy Minister of Railways (Shri Shahnawaz Khan): Sir, in reply to supplementaries asked by Shri Shree Narayan Das arising out of my reply to Starred Question No. 1815 in the Lok Sabha on 29th April, 1960, I had said that the second bridge over the river Jamuna would be a single line bridge which would be enough to cope with the requirements. I

regret that this is not correct. The proposed bridge will actually be a double-line bridge.

12.06 hrs.

**STATEMENT RE. INDO-PAKISTAN
CANAL WATER DISPUTE**

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): In my statement of 6th April, 1960 I had informed the House that the first draft of the Indus Waters Treaty had been received and was under examination but that our comments could not be finalised until we had received not only the draft text but also the Annexures. Since then we have received a fresh draft of the Treaty, together with all the Annexures, except Annexure 'B' relating to Transitional Arrangements. These are under examination.

2. Discussions on transitional arrangements are however, still continuing at Washington under the aegis of the World Bank and it is hoped that an agreement may soon be reached. It is not possible to disclose the nature of these negotiations at this stage as this would be contrary to the undertaking given by the Government to the Bank that the discussions would be treated as strictly confidential. I, however, assure the House that as soon as the talks are concluded, I shall make a further statement on this subject.

12.07 hrs.

DETENTION OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 1st August, 1960, from the City Magistrate Etawah:—

"I have the honour to inform you that Shri Arjun Singh Bhādurīa, Member, Lok Sabha has been ordered to give security for keeping the peace for a period of three months under Section 118, Criminal Procedure Code.